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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. No. 260/00863 OF 2016  
Cuttack, this the 20<sup>th</sup> day of December, 2016

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

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Susant Kumar Sahoo, aged about 39 years, S/o- Indramani Sahoo, Presently working as Junior Manager (Roll Shop), Rourkela Steel Plant, resident of Qr. No. A/16, Sector-16, Rourkela-3, Dist-Sundergarh, Odisha.

...Applicant

(By the Advocate-M/s. N. R. Routray, S. Sarkar, U. Bhat, Smt. J. Pradhan, T.K. Choudhury, S. K. Mohanty)

-VERSUS-

**Union of India Represented through**

1. Secretary, Ministry of Steel & mines, Shastri Bhawan, New Delhi.
2. Steel Authority of India Ltd., represented through its Managing Director, 16<sup>th</sup> Floor, North Block, Scope Miner, Laxmi Nagar, New Delhi-110092.
3. Executive Director (Projects), Steel Authority of India Ltd. Rourkela Steel Plant, Rourkela, Dist- Sundergarh.
4. Deputy General Manager (PLOD), Steel Authority of India Ltd., Rourkela Steel Plant, Rourkela, Dist.-Sundergarh.

...Respondents

By the Advocate- (Mr. N.K. Sahoo )

**ORDER (Oral)**

**A. K. PATNAIK, MEMBER (J):**

Heard Mr. N.R. Routray, Ld. Counsel appearing for the applicant and Mr. N.K. Sahoo, Ld. Counsel appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging the inaction on the part of the Respondents in considering his candidature for promotion to the post of E-3 grade at par with his juniors w.e.f. June, 2015 and grant all consequential and financial benefits. However, ventilating his grievance,



applicant has submitted representation dated 25.10.2016 (Annexure-A/4) before the Deputy General Manager (PLOD), Steel Authority of India Ltd., Rourkela Steel Plant, Rourkela (Respondent No.4) and till date no communication has been received from the said Respondent on his representation.

3. As it is stated by Mr. Routray that the representation dated 25.10.2016 (Annexure-A/4) has been preferred by the applicant and the same is still pending consideration, without waiting for any reply from the Respondents and without entering into the merit of the matter, I dispose of this O.A. at the stage of admission itself by directing Respondent No.4 that if any such representation has been preferred by the applicant on 25.10.2016 (Annexure-A/4) and the same is still pending consideration then the same may be considered and disposed of and the result be communicated to the applicant by way of a reasoned/speaking order within a period of two months from the date of receipt of copy of this order.

4. Though I have not expressed any opinion on the merit of the matter and all the points raised in the representation are kept open for the Respondent No.4 to consider the same as per rules, I make it clear that if after such consideration it is found that the applicant is entitled to the relief as claimed by him in the instant O.A., then the same may be extended to him as expeditiously as possible preferably within a further period of three months from the date of such consideration.

5. However, it is made clear that if in the meantime the said representation has already been considered and disposed of, then the result



of the same be communicated to the applicant within a period of four weeks from the date of receipt of copy of this order.

6. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

7. On the prayer made by Mr. N.R.Routray, Learned counsel for the applicant, copy of this order along with paper book of O.A. be sent to Respondent No.4 by Speed Post at the cost of the applicant for which Mr. Routray undertakes to file the postal requisites by 23.12.2016.

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**(A.K.PATNAIK)**  
**MEMBER(J)**

K.B.

